

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-2715/2016**

**New Delhi this the 11<sup>th</sup> day of August, 2016.**

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Sh. Raj Vir Sharma, Member (J)**

1. Garima Sharma, aged about 26 years,  
D/o Late Anand Sharma,  
R/o House No. 7/611, Kesari Mohal,  
Jain Mandir Gali, Shahdra  
Delhi-110032
2. Meenal Saini, aged about 26 years  
D/o Mr. Ravinder Kumar,  
R/o House No. 196-/D-I, Railway Colony,  
Basant Lane, Paharganj,  
Delhi-10055
3. Asma, aged about 28 years,  
D/o Mr. Abdul Fareed,  
R/o House No.2144/B-3 , Turkman Gate,  
Delhi-110006
4. Mhd. Adnan, aged about 28 years,  
S/o Mr. Gulam Hussain  
R/o House No.R-5, Gali No.19, Brahmpuri  
Delhi-110053

**(By Advocate : R S Kaushik)**

**Versus**

1. GNCT of Delhi, through  
Its Chief Secretary,  
I.P. Estate, Govt. of NCT of Delhi,  
New Delhi-110002.
2. Director, Education,  
Directorate of Education,  
Old Secretariat, Civil Lines,  
Delhi-54.
3. The Joint Director (Planning Branch),  
Planning Branch, Directorate of Education,  
Govt. of NCT of Delhi,  
Old Patrachar Building,  
Timarpur, Delhi-54. ....

**Respondents**

**ORDER (ORAL)****Mr. Shekhar Agarwal, Member (A)**

This OA has been filed seeking the following reliefs:

“(i) to direct the respondents to consider the applicants as eligible in terms of the Recruitment Rules. The applicants are adversely effected due to impugned action of the respondents for their no fault.

(ii) to direct the respondents to reengage the applicants as Guest Teachers (TGT-Hindi/English) for the session 2016-17.

(iii) to allow the OA with cost.

(iv) to pass such other and further orders which their Lordships of this Hon’ble Tribunal deem fit and proper in the existing facts and circumstances of the case.”

2. Learned counsel for the applicants argued that the applicants were relying on the judgment of Hon’ble High Court of Delhi in Writ Petition No. 1520/2012 and other connected matters dated 07.08.2013. On the basis of the aforesaid judgment, this Tribunal has passed order dated 30.11.2015 in OA No. 3492/2015 in which the following directions were given:

“8. In the light of our above discussion, we have no hesitation in holding that the refusal to re-engage the applicants as Guest Teachers (TGT-English) during the academic session 2015-16 solely on the ground that they were not re-engaged during the academic session 2014-15 is unsustainable. Accordingly, we direct the respondents to consider the cases of the applicants for re-engagement as Guest Teachers (TGT-English) for the academic session 2015-16 in any of the schools, where vacancies are still available, as per the scheme of engagement of Guest Teachers, and to take a decision by passing a reasoned and speaking order within a period of fifteen days from today. It is also directed that while considering the cases of the applicants, the respondents shall not declare them ineligible for re-engagement as Guest Teachers (Guest Teachers (TGT-English) during the academic session 2015-16 on the aforesaid two grounds which have been found by the Tribunal as unsustainable.

9. In the result, the O.A. is allowed to the extent indicated above. No costs.”

3. This order has been complied with by the respondents vide their order dated 17.03.2016. Learned counsel for the applicant has stated that this Tribunal has also passed order dated 04.03.2016 in OA No. 3725/2015 in the case titled **Smt. Sima Vs. GNCTD** relying on the same judgment of the Hon'ble High Court of Delhi.

4. He has further stated that the case of the applicants was squarely covered by these judgments and prayed that this OA be disposed of with a direction to the respondents to examine the case of the applicants and pass appropriate order in the light of the aforesaid judgments.

5. In view of the limited prayer of the applicant, we dispose of the OA without issuing notice to the respondents and without going into the merits of this case, with a direction to the respondents to examine the cases of the applicants herein in the light of the aforesaid judgments. If it is found that, the case of the applicants is covered by these judgments, the respondents shall grant the same benefits to the applicants herein as were granted to the applicants in OA No. 3492/2015 and OA No. 3725/2015. The respondents shall comply with these directions within a period of two weeks from the date of receipt of a certified copy of this order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

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